



भारत सरकार  
GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE  
उत्तर क्षेत्रीय कार्यालय, चंडीगढ़ / Northern Regional Office, Chandigarh



SPEED POST  
Dated: 20.08.2019

No.13-25/2016- (ENV) / 170-171

To

Dr. Sundeep,  
Scientist 'F', IA Division (Non-Coal Mining),  
Ministry of Environment, Forest and Climate Change,  
Indira Paryavaran Bhawan, Jor Bagh Road,  
New Delhi – 110 003  
Email: [sundeep.moef@gov.in](mailto:sundeep.moef@gov.in); [amit.vashishtha@nic.in](mailto:amit.vashishtha@nic.in), [ramesh.anguluri@gov.in](mailto:ramesh.anguluri@gov.in)

Sub.: In compliance of the order of Hon'ble NGT, New Delhi in O.A. 436 of 2018 in the matter of Rashtriya Manvadhikar Sanrakshan Parishad Vs UoI & Ors – reg.

Ref.: 1. Ministry's letter no. L-11011/133/2019-IA-II (M) dated 22.07.2019  
2. SEIAA/HR/2016/603, dated 29.07.2016

Sir,

With reference to the letters on the above mentioned subject, it is bring to your kind notice that the site visit of the project namely "Environmental Clearance for proposed Stone along with Associated Minor Minerals at Bakhrija-4 over an area of 36.64 Ha in Tehsil – Narnaul, District – Mahendergarh, Haryana by M/s Gradient Business Consulting Pvt. Ltd. has been undertaken by the undersigned on 26.07.2019.

In this connection, please find enclosed herewith the monitoring report of the project for further nessasary action at your end. It is inferred that implementation of some environmental safeguards needs sincere attentions with time bound action. It is further evident from the report that:

- PP has not started utilizing the soil for land reclamation and plantation in mind out areas.
- On the contrary of Chapter 7 of the Mining Plan, OB dump was observed during the site visit. PP were failed to explain whether that was an earmarked site as per plan or not.
- Catch drains with inward slope towards mine quarry was not noticed.
- Height of the waste dumps was more than 5 mts in single terraces and the slope angle were more than 28°.
- Retaining wall was not noticed at the toe of the dump.
- Garland drains in the mining area were not noticed during the site visit.
- PP has not earmarked an amount and evidences were not provided to invest the funds for individual category/heads as per the condition.
- Medical and Occupational Health records were not found satisfactory
- The total budget for EMP has not been kept in separate account as per condition.
- Boundary pillars have been constructed all-round ML area
- Uploading of environmental reports, EC, and monitored data were not found on PP's website.

Encl.: As above

Yours faithfully,  
*Vimal*  
20/08/19  
(Dr. Vimal K. Hatwal)  
Scientist 'D'

Copy to (for information and nessasary action):

Dr. Shruti Rai Bhardwaj, Scientist 'E' (Monitoring Cell), Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi – 110 003.

(Dr. Vimal K. Hatwal)  
Scientist 'D'

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**Ministry of Environment, Forest & Climate Change**  
**Northern Regional Office,**  
**Chandigarh-160030**  
**MONITORING REPORT**  
**PART – I**  
**DATA SHEET**

1.	Project type: River- valley/ Mining/ Industry / Thermal/ Nuclear/Other (specify)	Mining (Minor minerals)
2.	Name of the Project	Environmental Clearance for proposed 'Stone along with Associated Minor Minerals' at "Bakhrija-4 over an area of 36.64 Ha in Tehsil – Narnaul, District – Mahendergarh, Haryana by M/s Gradient Business Consulting Pvt. Ltd.
3.	Clearance letter (s)/ O.M No. & dates	SEIAA/HR/2016/603, dated 29.07.2016
4.	Location a) District (s) b) State (s) c) Latitudes/Longitudes	Gurgaon Haryana 27°54'43" N / 76°03'14" E 27°54'30" N / 76°03'14" E 27°54'30" N / 76°03'08" E
5.	Address for correspondence a) Address of Concerned Project Chief Engineer (with Pin Code/ Tel No./ Telex/Fax No./E-mail address)  b) Address of Executive Project Engineer/Manager (with Pin Code/ Tel No./ Telex/Fax No./E-mail address)	Mr. D C Chauhan, President & Project Proponent Gradient Business Consulting Pvt. Ltd. House No: 254 , Huda Sector -1 Narnaul – 123001 Mobile No : 9769771510 Email ID: <a href="mailto:dcchauhan08@gmail.com">dcchauhan08@gmail.com</a>  As above
6.	Salient features a) of the project  b) of the environmental management plans	The project, covering an area of 34.64 Ha, has capacity of 75,24,000 TPA & envisages OC mechanizing. The site is located at Village Narnaul, District Mahendergarh at 3.6 KM distance from Haryana-Rajasthan inter-state boundary. The validity of Mining Scheme in the Mining plan is for 5 years as per EC.  There is no national park, wild life sanctuary, etc. in 10 KM radius of the mine lease. Annual budget of EMP is approx. Rs. 37 Lakhs.
7.	Break-up of the project area: a) Submergence area : forest non-forest b) Others	Total 34.64 Ha area
8.	Break-up of project affected population	Data not provided by the PP
9.	Financial details: a) Project cost as originally planned and subsequent revised estimates and the year of price reference	Rs. 22 Corers

	<p>b) Allocations made for environmental management plans with item wise and year wise break up</p> <p>c) Benefit cost ratio/internal rate of return and the year of assessment</p> <p>d) Whether (c) includes the cost of environmental management as shown in b) above</p> <p>e) Actual expenditure incurred on the project so far</p> <p>f) Actual expenditure incurred on the environmental management plans so far</p>	<p><u>15.09.2016 to 14.09.2017:</u> Water sprinkling dust suppression = 27.6 lakh Plantation/tree guard/road maintenance = 8.5 lakh</p> <p><u>15.09.2017 to 14.09.2018:</u> Water sprinkling dust suppression = 27.6 lakh Plantation/tree guard/road maintenance = 8.5 lakh Miss. = 1 lakh</p> <p><u>15-09-2018 to 26-07-2019</u> Water sprinkling dust suppression = 30.6 lakh Plantation/tree guard/road maintenance = 8.5 lakh</p> <p>Not estimated, as submitted by PP</p> <p>Yes</p> <p>Not estimated, as submitted by PP</p> <p>Total cost so far 1.12 Corers</p>
10.	Forest land requirement:	NA (as submitted by PP)
11.	The status of clear felling in non-forest areas	NA (as submitted by PP)
12.	Status of construction: <p>a) Date of commencement (<i>actual and/or planned</i>)</p> <p>b) Date of completion (<i>actual and/or planned</i>)</p>	<p>Not submitted by the PP</p> <p>Project is running on.</p>
13.	Reasons for the delay, if the project is yet to start	NA
14.	Dates of site visits <p>a) Date of previous site visit:</p> <p>b) Date of present site visit:</p>	26.07.2019
15.	Details of correspondence with project Authorities for obtaining act on plans/information on status of compliance to safeguards other than the routine letters for logistic support for site visits). (The first monitoring report may contain the details of all the letters issued so far, but the later reports may cover only the letter issued subsequently)	In response to our letter no. 13-25/2016 (ENV)/197 dated 15.05.2017 PP has submitted following documents after last site visit:
<b>Date</b>	<b>Letter from RO</b>	<b>Date</b> <b>Reply from PP</b>
-	-	21.02.17    Comp. with analytical data submitted.
		01.11.17    Comp. with analytical data submitted.
-	-	15.05.18    Comp. with analytical data submitted.
-	-	08.08.18    Ground Water level Report submitted.
		15.10.18    Comp. with analytical data submitted.
		26.03.19    Comp. with analytical data submitted.

**PART-II & PART-III**  
**DESCRIPTIVE REPORT ON STATUS OF COMPLIANCE TO CONDITIONS OF**  
**ENVIRONMENTAL CLEARANCE (EC) AND ENVIRONMENTAL MANAGEMENT**  
**SEIAA/HR/2016/603, dated 29.07.2016**

**Specific Conditions :**

[1]	<p>This Environmental Clearance is granted for Production of Stone along with Associated Minerals as per below mentioned figures.</p> <table border="1" data-bbox="201 513 792 809"> <thead> <tr> <th>Year</th> <th>Bench mrl</th> <th>Production</th> </tr> </thead> <tbody> <tr> <td>First</td> <td>308 to 288</td> <td>75,24,000 TPA</td> </tr> <tr> <td>Second</td> <td>298 to 268</td> <td>75,24,000 TPA</td> </tr> <tr> <td>Third</td> <td>278 to 258</td> <td>75,24,000 TPA</td> </tr> <tr> <td>Fourth</td> <td>268 to 248</td> <td>75,24,000 TPA</td> </tr> <tr> <td>Fifth</td> <td>258 to 228</td> <td>75,24,000 TPA</td> </tr> </tbody> </table>	Year	Bench mrl	Production	First	308 to 288	75,24,000 TPA	Second	298 to 268	75,24,000 TPA	Third	278 to 258	75,24,000 TPA	Fourth	268 to 248	75,24,000 TPA	Fifth	258 to 228	75,24,000 TPA	<p><b>Being Complied:</b> Annual data produced by the PP on the production of stone is as follows:</p> <table border="1" data-bbox="824 513 1393 755"> <thead> <tr> <th>Year</th> <th>Production</th> </tr> </thead> <tbody> <tr> <td>Sep 2016 to Mar 2017</td> <td>12,35,471 T</td> </tr> <tr> <td>Apr 2017 to Mar 2018</td> <td>49,29,531 T</td> </tr> <tr> <td>Apr 2018 to Mar 2019</td> <td>63,07,191 T</td> </tr> <tr> <td>Apr 2019 to Jun 2019</td> <td>16,25,190 T</td> </tr> </tbody> </table> <p>Thus, condition is considered as complied for present visit.</p>	Year	Production	Sep 2016 to Mar 2017	12,35,471 T	Apr 2017 to Mar 2018	49,29,531 T	Apr 2018 to Mar 2019	63,07,191 T	Apr 2019 to Jun 2019	16,25,190 T
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[2]	<p>The project proponent shall obtain prior CTO under Air Act and Water Act from HSPCB and effectively implement all the conditions stipulated by the HSPCB.</p>	<p><b>Being Complied:</b> "Consent to Operate" has been obtained vide HSPCB letter dated 22.11.2017, which is valid up to 30.09.2019.</p>																												
[3]	<p>The project proponent shall carry out mining activity strictly as per the approved Mining plan.</p>	<p><b>Partially Complied:</b> Mining is being carried out as per plan. However, contrary of Chapter 7 of the Mining Plan, OB dump was observed during the site visit.</p>																												
[4]	<p>The project proponent shall ensure that the mining operations shall not intersect groundwater table and the mining operation should be restricted at least 3 meter above the ground water table.</p>	<p><b>Agreed to Comply as submitted:</b> Ground water table in the area is at deeper than 100 m bgl, whereas mining operations is being carried out up to 228 mRL. It was observed and noted during the visit that mining was started from at 308 mRL and mining has been carried out up to depth of about 70 m. It will reach up to 228 mRL at the end of fifth year i.e., mining operation will not intersect the ground water table. Present monitoring data of tube well water quality show parameters within limits.</p>																												
[5]	<p>Topsoil shall be stacked temporarily at earmarked sites only and it shall not be kept unutilized for a period more than three years; it shall be used for land reclamation and plantation in mind out areas.</p>	<p><b>Not Complied:</b> Small amount of top soil has been stored at site which was excavated during the mining practices. As per stipulated condition PP has not started utilizing the soil for land reclamation and plantation in mind out areas (<b>Photo 1</b>).</p>																												
[6]	<p>The project proponent shall ensure that no natural water course/water body shall be obstructed due to any mining operations.</p>	<p><b>Complied:</b> It was noted from the approved mining plan (Chapter 2 &amp; 13) &amp; observed during the visit and Google Map (timeline 25.11.2006) that there was no spring, perennial nallah and any water body (<b>Photo 2</b>).</p>																												
[7]	<p>The over burden generated shall be stacked</p>	<p><b>Not Complied:</b> On the contrary of Chapter 7 of</p>																												

	at earmarked dump site (s) only and it shall not be kept active for long period of time. The maximum height of the already existing waste dumps shall not exceed 5 meter in single terraces and the slope angle shall not exceed 28° as per norms.	the Mining Plan, OB dump was observed during the site visit ( <b>Photo 3</b> ). PP were failed to explain whether that was an earmarked site as per plan or not. Furthermore, it was observed that the dumps height of the waste dumps was more than 5 meters in single terraces and the slope angle was also more than 28°. PP was directed to follow the condition and submit the ATR on the same.
[8]	The dumping site selected and proposed shall be used for OB dump at the designated site within the lease area as per the approved mine plan. In no case the overburden should be dumped outside the lease area.	<b>Same as above mentioned in Specific Conditions no. [7].</b>
[9]	The benches height and slope shall be maintained as per approved mining plan.	<b>Being Complied:</b> It was noted from the approved mining plan (Chapter 4) & observed during visit that the height of the bench was 10 m.
[10]	Waste dump shall be terraced. The height of the dump and its slope shall not exceed as suggested in the approved mining plan. A retaining wall shall be constructed at the toe of the dump.	<b>Same as above mentioned in Specific Conditions no. [7].</b> Moreover, retaining wall was not noticed at the toe of the dump.
[11]	Garland drains shall be constructed to prevent the flow of the water in the dumps.	<b>Same as above mentioned in Specific Conditions no. [7].</b> Furthermore, Garland drains, which is a regular practice to take care of run-off water in the mining operation were not noticed during the site visit.
[12]	Check dams shall be constructed to prevent the flow of fines to low lying areas during rains.	<b>Not Complied:</b> No such structures were noticed during the site visit.
[13]	The total waste generated in the present plan period shall be as envisaged, which shall be accommodated in old dump site in addition to the waste already dumped. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to HSPCB and MOEF Zonal Office, Chandigarh six monthly bases.	<b>Not Complied:</b> Plantation has been carried out by the PP as observed during the site visit. However, on the contrary of Chapter 7 of the Mining Plan, OB dump was observed during the site visit.
[14]	Drills shall either be operated with dust extractors or equipped with water injection system.	<b>Being Complied:</b> Drilling was carried out by the drilling machine having dust extractors ( <b>Photo 4</b> ).
[15]	The higher benches of excavated void/mining pit shall be terraced and plantation done to stabilize the slopes. The slop of higher benches shall be made gentler for easy accessibility by local people to use the water body. Peripheral fencing shall be carried out along the excavated area.	<b>PP has assured to comply.</b>

[16]	Catch drains and siltation ponds of appropriate size shall be constructed for the working pits, OB dumps and mineral dumps to arrest flow of silt and sediment. The water so collected shall be utilized for watering the mine area, roads, green belt etc. The drains shall be regularly de-silted, particularly after monsoon and maintained properly.	<b>Partially Complied:</b> PP has submitted that they are utilizing the collected water for dust suppression in mines area and green belt development. However, catch drains with inward slope towards mine quarry was not noticed.
[17]	Garland drains; setting tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity shall be constructed designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate pits shall be constructed at the corners of the garland drains and de-silted.	<b>Same as above mentioned in Specific Conditions no. [11, 12].</b>
[18]	Dimension of the retaining wall at the toe of dumps and OB benches within the mine to check run-off and siltation shall be based on the rainfall data.	<b>Same as above mentioned in Specific Conditions no. [07, 10].</b>
[19]	Green belt should be developed as per the proposed plantation as given in the proposal. Plantation should be carried out in phased manner. The green belt should be developed in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfield and reclaimed around water body, road etc. in consultation with the local DFO/Agriculture Department.	<b>Not Complied:</b> PP has submitted that total green area developed under plantation is 2.3 ha out of which 1.15 ha is from mining lease area ( <b>Photo 5</b> ). However, the area has not been developed as per the condition. Nevertheless, Proper protection for small plants has not been provided.
[20]	Regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RPM such as haul road, loading and unloading point and transfer points. The project proponent shall adopt water curtain technology to suppress the RPM as per the assurance given. It shall be ensured that the Ambient Air Quality Parameters conform to the norms prescribed by the CPCB.	<b>Not Determined:</b> The site was visited during the rainy season and it was raining during the site visit. Thus condition could not be verified during this site visit. However, PP has submitted that water sprinkling is being carried out regularly at places of loading and unloading points & point to reduce fugitive emissions. PP has already allocated approx Rs. 30 lakhs for water sprinkling per year, as submitted.
[21]	The project authority shall implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.	<b>PP has assured to comply.</b> So far PP has not provided any documents related with the conservation plan and communications details with the RD, CGWA. PP was directed to start the process simultaneously with Mining practices.
[22]	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease. The monitoring shall be carried	<b>Being Complied:</b> Monitoring of groundwater quality from existing tube wells located in near mine site and Village Dholera has been carried

	out four times in a year pre-monsoon (April-May), monsoon (August), post monsoon (November); winter (January) and the data thus collected may be sent regularly to MOEF Regional Office, Chandigarh and Regional Director CGWB.	out by M/s Vardan Enviro Lab, NABL accredited Laboratory. Ground water level data have also been provided by the PP for year 2017 and 2018. Reports show parameters within limits.
[23]	Data on ambient air quality and stack emissions shall be submitted to Haryana Pollution Control Board once in six months carried out by MOEF/NABL/ CPCB/ Government approved lab.	<b>Being Complied:</b> Monitoring of AAQ has been carried out by third party i.e., M/s Vardan Enviro Lab, NABL accredited Laboratory. Reports show parameters within limits.
[24]	Vehicular emission shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The vehicles shall be covered with a tarpaulin and shall not be overloaded. The project proponent shall ensure that the vehicle must have pollution under control certificate.	<b>Being Complied:</b> Water sprinkling was being carried out regularly at places of loading and unloading points & point to reduce vehicular emissions as submitted. Further, PP informed that only vehicles with valid PUC have been allowed in the mine.
[25]	Blasting operation shall be carried out only during the daytime. Controlled blasting shall be practiced. The mitigation measures for control of ground vibrations and to arrest fly rocks and boulders shall be implemented.	<b>Being Complied:</b> It was submitted and observed that blasting is being conducted during day time as per the approved mining plan as well as DGMS guidelines. Following measures have been taken in addition: <ul style="list-style-type: none"> <li>a. Drilling with sharp edges bits minimize generation of noise.</li> <li>b. Controlled blasting was been carried out with proper charge of explosive to minimize noise during blasting.</li> <li>c. Regular noise monitoring was been carried out at the project site.</li> </ul> Since it is continuous activity till life of mine, condition is considered as complied for the present visit.
[26]	The blasting operation will be carried out as per the norms of Director (Mines & Safety), Ghaziabad. Take all safety measures as per the various mining regulations.	<b>PP has assured to comply.</b>
[27]	The project proponent shall take all precautionary measures during mining operations for conservations and protection of endangered fauna. If any, spotted in the study area. A plan for conservation shall be drawn and approved by the State Wildlife Department. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. All the safeguard measures brought out in the	<b>Agreed to Comply:</b> Flora and Fauna, listed in Scheduled I, have not been found and listed during study of the area and there is no need of conservation plan as argued. However, all care will be taken for protection of Flora and Fauna, if any in the lease hold area, as submitted.

	wildlife conservation plan so prepared specific to the project site shall be effectively implemented. A copy of action plan may be submitted to the HSPCB and MOEF, Regional Office, Chandigarh within 3 months.	
[28]	As envisaged, the Project Proponent shall invest at least an amount of Rs. 35 lakh as cost for implementing various environmental protection measures including recurring expense per year.	<b>Partially Complied:</b> PP has already provided data on EPM and details have been provided at point no. 9 of the data sheet. However, PP has not earmarked an amount and evidences were not provided to invest the funds for individual category/heads as per the condition. PP has further not submitted the certificate issued by the CA mentioning that the total budget of Rs. 35 lakh has separately earmarked for Environmental Protective Measures (EPM) per year.
[29]	A sum of Rs. 33 lakh shall be earmarked by the Project Proponent for investment as CSR on socio economic upliftment activities of the area particularly in the area of habitat, health or education, training programme of rural women & man provide the kit for employment generation. The proposal should contain provision for monthly medical camps, distributions of medicines and improvement in educational facilities in the nearby schools. Details of such activity along with time bound action plan be submitted to HSPCB/SEIAA Haryana before the start of operation.	<b>Partially Complied:</b> A detailed CSR activities for the area has been listed and submitted to Mining Officer, Narnaul vide letter dated 21.02.2018. PP has incurred Rs. 36.40 lakhs and 19.51 lakhs towards CSR activities between 30.07.2016 to 29.07.2017 and 30.07.2017 to 29.07.2018, respectively. It includes programme like skill development, educational facilities, water supply for nearby villagers, donation for village social welfare etc. However, PP has not provided the documentary evidences, where CSR fund has been earmarked for investment as CSR.
[30]	Budgetary provision of Rs. 15 lakh per year earmarked for the labours working in the Mine for all necessary infrastructure facilities such as healthy facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps and toilets for women, crèche for infants should be made and submitted to HSPCB at the time CTO/SEIAA Haryana. The housing facilities should be provided for mining labours.	<b>Partially Complied:</b> Though, PP has not earmarked an amount, evidences were provided to invest the funds for labours working in the Mine as per the condition. Facilities, like medical, toilets for women etc. were noticed during the site visit.
[31]	A Final Mine Closure Plan along with details of corpus fund shall be submitted to the SEIAA well within the stipulated period as prescribed in the minor mineral concession rules 2012.	<b>PP has assured to comply.</b>
[32]	The water reservoir, which would be created/available during post closure (all pits), shall be provided with suitable benches and fencing to provide the access to the water body and safety.	<b>PP has assured to comply.</b>
[33]	The project proponent shall ensure that the	<b>Not Complied:</b> Neither the copy of the EC was

	EC letter as well as the status of compliance of EC conditions and the monitoring data are placed on company's website and displayed at the project site.	uploaded nor the monitored data were uploaded on the website of the company. Thus, condition is considered as not complied for the present visit.
[34]	The project proponent shall ensure that loading in trucks do not exceed the norms fixed by the Transport Department as per relevant rules.	<b>PP has assured to comply.</b>
[35]	The project proponent shall ensure approach roads are widened and strengthened as per requirements fixed by PWD and district administration before the start of the work.	<b>Being Complied:</b> A bypass road was noticed for the purpose of transportation of the minerals so that the impact of sound, dust and accidents could be mitigated. In additional bypass road has also been made in which there were no habitants. The PP has widened and strengthened the existing public road network and the existing village road network is not used. Thus, considering the facts in the field, condition is considered as complied for the present visit.
[36]	The project proponent shall ensure that all measures are taken simultaneously for safeguard and maintenance of the health of the workers.	<b>Not Complied:</b> It was submitted that medical checkup is being conducted for all the workers on six monthly basis. A team of qualified doctors and nurses have been visiting periodically for health checkups of all the workers. PP was directed during the visit to maintain records as the same was not found satisfactory. Besides, PP was advised during the visit to carry out silicosis test for mine operators as mica schist was observed & submit the report along with next compliance report. In view of these facts condition is considered as not complied for the present visit.
[37]	The project proponent shall ensure supply of drinking water through RO.	<b>Being Complied:</b> The local workers have been employed so there is no requirement of major infrastructure facility at the site as submitted. Rest shelter, mobile STP, mobile toilets drinking water facility, first aid facility, etc., was provided for the workers. Thus, considering the facts in the field, condition is considered as complied for the present visit.

**(b) General Conditions**

[i]	Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.	<b>PP has assured to comply.</b>
[ii]	Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.	<b>Noted and Agreed by the PP as submitted.</b>
[iii]	Periodic monitoring of ambient air quality	<b>Being Complied:</b> Monitoring is being conducted

	shall be carried out for PM10, PM2.5, SO2 and NOX monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Haryana State Pollution Control Board (HSPCB). Six monthly reports of the data so collected shall be regularly submitted to the HSPCB/CPCB including the MOEF, Regional Office, and Chandigarh.	on 6 monthly basis. Present monitoring data AAQ show parameters within limits.
[iv]	Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.	<b>Being Complied:</b> Present monitoring data on noise show parameters within limits.
[v]	Waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standard prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 (amended to date). Oil and grease trap shall be installed before discharge.	<b>Not Complied:</b> PP has argued that condition is not applicable being stone mining project. However, it was observed & noted that washing and maintenance of vehicles were being carried out at site. PP was directed to make arrangements for treatment of waste water emanating from workshop.
[vi]	Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.	<b>Being Complied:</b> PPEs were provided to be workers working in the dust prone areas as submitted. Adequate training and information on safety and healthy aspects were also provided.
[vii]	Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	<b>Same as above mentioned in Specific Conditions no. [36].</b>
[viii]	The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the HSPCB and the Regional Office of MOEF located at Chandigarh.	<b>Partially Complied:</b> PP has provided data on EPM and category/heads wise details have been provided at point no. 9 of the data sheet. However, as per the condition, the total budget for Environmental Management has not been kept in separate account.
[ix]	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the northern Regional Office of MOEF, the respective Office of CPCB, HSPCB and SEIAA Haryana.	<b>Being Complied:</b> PP is regularly submitting six monthly reports to the regional office as evident from point 15 of Data sheet.
[x]	The SEIAA, Haryana reserve the right to add new conditions, modify/annual any of the stipulated conditions and/or to revoke the	<b>Noted and Agreed by the PP as submitted.</b>

	clearance if implementation of any of the condition stipulated by SEIAA, Haryana or any other component authorities is not satisfactory.	
[xi]	Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	<b>Noted and Agreed by the PP as submitted.</b>
[xii]	The above conditions will be enforced, inter alia, under the provision of the Water (Prevention & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act 1991 (all amended till date) and rules made hereunder and also any other orders passed by the Hon'ble Supreme Court of India/High Court of Haryana and other Court of law relating to the subject matter.	<b>Partially Complied:</b> It is evident from the above review that PP has obtained consents under Air & Water Acts which are valid up to 30.09.2019. The production was found within limits as per details submitted. However, copy of the PIL has not been submitted yet.
[xiii]	The Project Proponent should inform the public that the project has been accorded Environment Clearance by the SEIAA and copies of the clearance letter area available with the Haryana State Pollution Control Board & SEIAA. This should be advertised within 7 days from the date of issue of the clearance letter at least in tow local newspapers that are widely circulated in the region and the copy of the same should be forwarded to SEIAA Haryana. A copy of Environment Clearance conditions shall also be put on project proponent's web site for public awareness.	<b>Not Complied:</b> PP has not submitted the copies of the newspapers as per condition.
[xiv]	All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as may be applicable, by Project Proponent from the competent authority before the start of mining operation.	<b>Partially Complied:</b> NOC from the deputy conservator of forest had been obtained vide letter No. 1627-G dated 05.03.2010. Further, PP has obtained confirmation under Aravali Notification from Dy. Commissioner vide letter no. 191 dated 22.01.2014. However, approval from Chief Controller of Explosives and Fire Department has not been submitted yet.
[xv]	That the grant of this EC is issued from the environment angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all	<b>Noted and Agreed by the PP as submitted.</b>

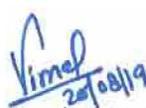
<p>other laws for the time being in force, rests with the industry/unit/project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of National Green Tribunal Act, 2010.</p>	
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**Concluding Remarks:**

Regional office, MOEFCC, Chandigarh, has visited the site on dated 26.07.2019 in order to verify the compliance of EC conditions as per Hon'ble NGT order dated 12.07.2019 and further directed by the Ministry vide letter dated 22.07.2019. M/s gradient Business Consulting Pvt. Ltd. is mining 'Stone along with associated minor minerals' in an area of 34.64 hectares in the village Bakhrija (Plot -4), Tehsil – Narnaul, District - Mahendergarh, Haryana (Photo 6).

1. **Implementation of Conditions:** It is evident from the above review that PP has obtained consents under Air & Water Acts which are valid up to 30.09.2019. The production was found within limits as per details submitted. However, majority of important conditions are yet to be implemented.

- As per stipulated condition PP has not started utilizing the soil for land reclamation and plantation in mind out areas.
- On the contrary of Chapter 7 of the Mining Plan, OB dump was observed during the site visit. PP were failed to explain whether that was an earmarked site as per plan or not.
- Catch drains with inward slope towards mine quarry was not noticed.
- Dumps height of the waste dumps was more than 5 meters in single terraces and the slope angle was more than 28°.
- Retaining wall was not noticed at the toe of the dump.
- Garland drains, which is a regular practice to take care of run-off water in the mining operation were not noticed during the site visit.
- PP has not earmarked an amount and evidences were not provided to invest the funds for individual category/heads as per the condition.
- Medical and Occupational Health records were not found satisfactory
- The total budget for Environmental Management has not been kept in separate account as per condition.
- Boundary pillars have been constructed all-round ML area
- Uploading of environmental reports, EC, and monitored data were not found on PP's website as per condition.

  
 (Dr. Vimal K. Hatwal)  
 Scientist 'D'



**Photo 1:** Top soil has been stored at site.



**Photo 2:** Google image dated 25.11.2006.



**Photo 3:** OB dumps at site.



**Photo 4:** Initial stage plantation at Site.



**Photo 5:** Drilling machine with dust extractor.



**Photo 6:** Google image dated 17.11.2018.